

CC No. 341/2019
FIR No. 26/2009
PS ACB
State Vs. SI Satyavrat Bhardwaj
& Anr.

24.06.2020

Present : None.

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl.Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No. 1347/DHC/2020 dated 29.05.2020.

The hearing of the present matter is being taken up through Video Conferencing through **Cisco Webex Platform** hosted by Sh. Amandeep Singh Ahlmad of this Court in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020.

This case was decided to be taken up through Video Conferencing and through e-mails a request was sent by the Reader of this Court to Ld. Additional Public Prosecutor as well as Counsel for accused Satyavrat Bhardwaj on 19.06.2020 seeking their consent for taking up this matter through VC.

It is informed by the Ahlmad of this Court Mr. Amandeep Singh Saini that on 22.06.2020 Mr. M. K. Singh lawyer for A1 has **expressed his**



inability to give consent for hearing of this matter through VC stating that he is out of town and he does not have requisite file.

It is also informed that the Ld. Prosecutor for the State Mr. Jagdamba Pandey has given his consent vide his reply dated 19.06.2020.

It is also informed that in the present matter there is one more accused Ct. Pramod but his number, email id or whatsapp number is not available on file and even the IO could not get in touch with the second accused Ct. Pramod Kumar and therefore, no mail seeking consent of A2 Ct. Pramod Kumar could be sent to him.

Since the second accused could not be contacted seeking his consent through VC and there is no details of his lawyer available on the file as he had not engaged lawyer till the last date of physical hearing, and counsel for another accused has expressed his inability, therefore this matter cannot be taken up through Video Conferencing.

In such circumstances, the matter cannot be heard through Video Conferencing and will have to wait for physical hearing on the next date i.e. **the date as per en-bloc adjourned i.e. 16.07.2020 or on any further date upon resuming of physical hearing, as may be decided by Hon'ble High Court.**

A copy of this order be sent to the Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.

Put up on 16.07.2020.



(Dig Vinay Singh)

Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi

24.06.2020

CC No. 06/2020
FIR No. 21/2009
PS ACB
State Vs. Closure Report

(Application received
through e-mail)

24.06.2020

Present:None.

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up through Video Conferencing through **Cisco Webex Platform** hosted by Sh. Amandeep Singh Ahlmad of this Court in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020.

It is informed by the Ahlmad of this Court Mr. Amandeep Singh Saini that an e-mail has been received in the present matter from one lawyer namely Mr. Vaibhav Sharma on behalf of Mr. K. G. Tyagi for early hearing of

the matter. The said mail has been sent by Mr. Vaibhav Sharma from mail id of Mr. Vipin on the court's email id.

Put up this application with the file on 25.06.2020 at 10 A.M through Video Conferencing.

Notice of this application be sent (through e-mail only and/or WhatsApp only) to Ld. APP for the State, to the IO as well as to the applicant Mr. Vaibhav Sharma. **In the notice, consent be also sought from all concerned(s) for taking up this matter through VC.**

Put up on 25.06.2020 at 10.00 A.M through Video Conferencing.

A copy of this order be sent along with the notices to the Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.


(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
24.06.2020